

**Government of Jammu and Kashmir  
Civil Secretariat, Revenue Department.**

**NOTIFICATION  
Jammu, the 3<sup>rd</sup> February, 2011**

SRO 43. In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963) and in supersession to Notification SRO 02 dated 4<sup>th</sup> January, 2010, the Government hereby appoint Shri Ghansham Singh, Asstt. Commissioner, Revenue, Kargil to be the competent authority for purpose of the said Act within the jurisdiction of Sub Division Zanskar of District Kargil.

By order of the Government of Jammu and Kashmir.

Sd/-

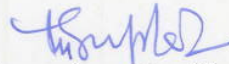
Secretary to Government,  
Revenue Department.

Dated: 3 -02-2011

No: Rev/LB/105/78-Zanaskar

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Secretary to Government, Law Department.
3. Divisional Commissioner, Kashmir
4. Deputy Commissioner, Kargil.
5. Assistant Commissioner, Revenue, Kargil.
6. Pvt. Secretary to Hon'ble Chief Minister.
7. Special Assistant to Hon'ble Revenue Minister.
8. Pvt. Secretary to Secretary to Government, Revenue Department.
9. Notification file/Stock file.

  
Under Secretary to Government,  
Revenue Department